

Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1975.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The All-India Services (Amendment) Bill, 1975.
- (2) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.

(Interruptions)

MR. SPEAKER: Order, please. Why are you disturbing the House? Will you please sit down? May I tell you that I have given my ruling. I cannot proceed like this in the House. Every day you get up. There is no sense in this. All of you please sit down.

You cannot go on like this every day. The Election Commission is the proper authority. I will ask the Home Minister to make a statement about it.

SHRI INDRAJIT GUPTA (Allahpore): Even though he may have been arrested by the State authorities, the reason given for his arrest is something which concerns the Centre. There are many aspects of this incident on which we would like to have more information. In a little while the Minister of Parliamentary Affairs is going to tell us about the business for next week. You may kindly direct that a statement be made by the Home Minister.

MR. SPEAKER: I have asked the Home Minister to come out with a statement. What more do you want?

SHRI SHYAMNANDAN MISHRA: Please assure us that you will consider it after having heard the Home Minister.

PROF. MADHU DANDAVATE (Rajapur): Have you asked the Home Minister to make a statement?

MR. SPEAKER: The problem is that you do not listen. Only one thing can be done at a time, either shouting or listening. Both things cannot be done.

12.12 hrs.

**PUBLIC ACCOUNTS COMMITTEE
HUNDRED AND THIRTY-FIFTH REPORT**

SHRI H. M. PATEL (Dhandhuka): I beg to present the Hundred and Thirty-fifth Report of the Public Accounts Committee on Chapter of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil)—Revenue Receipts, Vol. I. Indirect Taxes.

MR. SPEAKER: How has he allowed you to present it? I am really surprised.

12½ hrs.

PETITION RE. ELECTIONS IN BIHAR AND GUJARAT, SOCIO-ECONOMIC RIGHTS OF THE PEOPLE, ETC., ETC.

MR. SPEAKER: Presentation of petition.

SHRI B. R. SHUKLA (Bahraich): On a point of order.

MR. SPEAKER: What is the point of order?

SHRI B. R. SHUKLA: My point of order is that a petition of an identical nature and substance has already been presented to you. Therefore, it is not proper that for the same purpose another petition be presented in the House now.

MR. SPEAKER: I have considered it and it is with my permission that they are presenting it.